

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CHAMBER MATTER

PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 28092-93 OF 2014
WITH PRAYER FOR INTERIM RELIEF

HARI SHANKAR RAI

...PETITIONER(S)

VERSUS

STATE OF U.P & ORS

...RESPONDENT(S)

OFFICE REPORT ON DEFAULT

An Office Report on Default dated 07.10.2016 was listed before the Hon'ble Judge in Chambers on 16.11.2016, when the Court was pleased to pass the following order:

“As prayed for, four weeks' time is granted to learned counsel for the petitioner to cure the defects as pointed out by the Registry in its office report dated 07th October, 2016.”

It is submitted that the Counsel for the Petitioner has not taken fresh steps for service of notice to Respondent No. 2 so far.

The default on the part of the Counsel for the Petitioner is again listed before the Hon'ble Judge in Chambers with this office report.

Dated this the 17th day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Devendra Singh, Advocate.

ASSISTANT REGISTRAR